



2026:AHC-LKO:40345

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

MATTERS UNDER ARTICLE 227 No. - 3363 of 2026

Alok Jaiswal

.....Petitioner(s)

Versus

State Of U.P. Thru. Distt. Magistrate Distt.
Gonda And 8 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shashank Shukla, Prachi Shukla
Counsel for Respondent(s) : C.S.C., Surya Prakash Singh

Court No. - 4

HON'BLE SYED QAMAR HASAN RIZVI, J.

1. Heard Sri Shashank Shukla, learned counsel for the petitioner, Sri Badrish Kumar Tripathi, learned Additional Chief Standing Counsel for the State-respondent, Sri Shivansh Singh, Advocate holding brief of Sri Surya Prakash Singh, learned counsel appearing on behalf of the respondent no. 3 and perused the record.

2. This Court vide order dated 03.06.2026 passed an order, relevant portion of the same is extracted herein-below:-

"It is alleged on behalf of the petitioner that the petitioner filed a case under Section 134 of the U.P. Revenue Code, 2006 before the Court of Sub Divisional Magistrate, Tehsil Colonelganj, District Gonda but no case has been registered till date. Learned counsel for the petitioner states that in reply to the questionnaire dated 07.01.2026 only this much has been informed to the petitioner that in the instant matter, a report from the Tehsildar Colonelganj has been sought on 3.9.2025.

It is strange that the case was filed on 3.9.2025 but the same has not been registered as yet.

The learned Additional Chief Standing Counsel for the State respondents is directed to seek complete instructions in this matter as to why a case has not been register till date. He shall also place before this Court the complete

status of the proceedings, if any, on the next date.

List this case on 05.06.2026 as fresh.

It is made clear that in case the instructions as aforesaid are not received by the Office of the Chief Standing Counsel, the Sub Divisional Magistrate, Tehsil Colonelganj, District Gonda, shall appear in-persons before this Court along with the complete record of the case, to assist the Court in the disposal of the matter."

3. Learned Additional Chief Standing Counsel appearing on behalf of the State-respondent, on the basis of written instructions dated 03.06.2026 received from the Sub Divisional Magistrate, Colonelganj, District Gonda, has informed the Court that a case has been registered under Section 134 of the U.P. Revenue Code, 2006 as Case No. T202608300511573 (Alok Jaiswal Versus Lalli Lal and others) and 11.06.2026 is the next date fixed in the matter. The copy of the aforesaid instructions dated 03.06.2026 is taken on record. Paragraph no. 10 of the said instructions is quoted herein-below:-

"10. याची आलोक जायसवाल द्वारा प्रस्तुत प्रार्थना पत्र अन्तर्गत धारा-134, उत्तर प्रदेश राजस्व संहिता 2006 के साथ खतौनी संलग्न की गयी थी, जिसमे गाटा सं०-1202 मे याची के साथ 11 अन्य सहखातेदार है, गाटा सं०-1203 मे याची के अतिरिक्त 05 अन्य सहखातेदार है, जिनको प्रार्थना पत्र मे पक्षकार नहीं बनाया गया है। याची विशिष्ट अंश से बेदखली के अनुतोष की याचना कर रहा था, जिसके कारण स्थलीय जांच की आवश्यकता प्रतीत होने पर तत्कालीन उप जिलाधिकारी द्वारा प्रार्थना पत्र जांच हेतु प्रेषित किया गया। जांच आख्या प्राप्त होने के उपरान्त वाद ऑनलाइन पोर्टल पर दर्ज किया गया, जिसका वाद सं०-टी-202608300511573, आलोक जायसवाल बनाम लल्लीलाल आदि अन्तर्गत धारा-134, उत्तर प्रदेश राजस्व संहिता 2006 है, जिसमे सुनवायी की आगामी तिथि 11.06.2026 नियत है। उक्त वाद में पक्षो को सुनकर शीघ्र अतिशीघ्र वाद का निस्तारण गुणदोष के आधार पर कर दिया जायेगा।"

4. Para 458 of U.P. Revenue Court Manual provides as under:

"458. Speedy Disposal- (1) *The court shall endeavour to finally decide the suit within a period of one year from the date of institution of the suit and if the suit is not decided within the period aforesaid, the reason for the same shall*

be recorded.

(2) The appellate or the revisional court shall endeavour to finally decide the appeal or revision, as the case may be, within a period of six months from the date of filing the appeal or revision and if the appeal or revision is not decided within the aforesaid period, the reason for the same shall be recorded. "

5. A plain reading of the aforesaid clause manifests the express and unequivocal legislative intent that proceedings are required to be concluded within the stipulated period of time and in the event of delay, the authority concerned is obligated to record reasons for the same.

6. Learned Counsel appearing on behalf of the respondent nos. 1,2 and 3 states that they have no objection, if the present petition is disposed of with a direction by this Court for expeditious disposal of the case, within stipulated period as to be fixed by this Court.

7. In view of the nature of the order proposed to be passed, the service of notice upon the respondent nos. 4 to 9 is dispensed with.

8. Taking into consideration the facts and circumstances of the case, this Court is of the view that no useful purpose would be served in keeping this petition pending.

9. Accordingly, in view of the fact that the petitioner filed the case under Section 134 of the U.P. Revenue Code, 2006 in the month of September, 2025 and that has been registered as Case No. T202608300511573 (Alok Jaiswal Versus Lalli Lal and others), after a long gap of about eight months, this Court deems it appropriate to finally dispose of the present petition, with a direction to the Sub Divisional Magistrate, Colonelganj, District Gonda (respondent No. 2), before whom the Case No. T202608300511573 (Alok Jaiswal Versus Lalli Lal and others), is pending for disposal, to decide the same strictly in accordance with law, by a reasoned and speaking order on merit, after affording opportunity of hearing to the parties concerned, expeditiously and preferably within a period of **One year** from the date of receipt of a certified copy of this order, unless there is any legal impediment. It is further directed that no unnecessary adjournments be granted to either of the parties, if prayed for, will be permissible to be granted only in exceptional circumstances.

10. It is hereby made clear that this Court has not examined the merits of the case.

11. With the aforesaid observation and direction, the present petition is **disposed of**.

June 5, 2026
Arun

(Syed Qamar Hasan Rizvi,J.)